

requesting him to state what he might have to say in the matter. Shri Jyotirmoy Bosu in his letter dated the 7 May, 1981, has *inter alia* stated that "on the relevant day in the House when I said 'I did it', that was in the context that I did write a letter to the Minister of External Affairs as the Minister had not disclosed the name of the M.P., who had written a letter to him seeking certain clarification on the point relating to India-China relations".

Shri Jyotirmoy Bosu has also submitted a detailed note by way of personal explanation which he wanted to make in the House. I felt that as the matter was sought to be raised against him as a question of privilege, it would not be quite appropriate to allow him to make a personal explanation on the matter.

The personal explanation refers *inter alia* to some correspondence which Shri Jyotirmoy Bosu had with the Minister of External Affairs and, therefore, I asked for a factual note from the Minister of External Affairs which has been received this morning.

I am looking into the matter.

On 30 March, 1981 I had informed the House that Shri K.P. Unnikrishnan and several other Members had given notices of a question of privilege against Shri P.C. Sethi, Minister of Petroleum, Chemicals and Fertilisers, Giani Zail Singh, Minister of Home Affairs, and others for causing an enquiry into how he "came into possession of photo copies of the files, notings and Reports" which Shri K.P. Unnikrishnan had "quoted and laid on the Table of the House" on 23 December, 1980 during the discussion in Lok Sabha on 23 December, 1980 under Rule 193 on the choice of technology and foreign collaboration for the urea and ammonia fertilizer plants to be built on the basis of Bombay High Complex.

I have since received the comments from the Ministries concerned with the approval of the Minister of Petroleum, Chemicals and Fertilisers and Minister of Home Affairs. In the light of the factual information received I requested Shri Unnikrishnan to see me. He has met me along with some other Members of Parliament who had given notices of Privilege on the subject. They have raised some further points. I am looking into the matter.

I may however state that the right of a Member of Parliament to function freely and without fear of favour in the House is a Constitutional guarantee.

I have received a Notice of Privilege dated 1st April, 1981 from Shri Eduardo Falcão wherein he has *inter alia* stated:

"Yesterday, soon after the question hour, Mr. Jyotirmoy Bosu, M.P. made *inter alia* the following allegation:

"You (the Speaker) are partisan ; you are partisan. Sir, I am charging you. The Chair is behaving in a partisan manner at the behest of the Ruling Party". "With the above statement Shri Jyotirmoy Bosu has cast serious aspersions on the Speaker and has committed a very gross breach of privilege....."

As per well-established procedure Shri Bosu was requested on 1st April, 1981 to state what he had to say in the matter. This was followed by several reminders.

Shri Eduardo Falcão has also sent me a letter on 7th May, 1981 asking me to expedite decision in the matter. I would have to consider whether this is a fit case for being referred to the Committee of Privileges under Rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Interruptions)

MR. SPEAKER : No questions or point of order after my ruling. Now, Papers to be laid.

12.17 hrs.

PAPERS LAID ON THE TABLE

STATEMENT GIVING REASONS FOR NOT LAYING IN TIME ANNUAL ACCOUNTS OF U.G.C. FOR 1979-80, ANNUAL REPORTS AND ACCOUNTS OF ALIGARH MUSLIM UNIVERSITY FOR 1978-79, AND 1979-80, ANNUAL ACCOUNTS OF BANARAS HINDU UNIVERSITY FOR 1979-80, ETC. AND ANNUAL ACCOUNTS OF KENDRIYA VIDYALAYA SANGATHAN NEW DELHI FOR 1979-80 WITH STATEMENT FOR NOT LAYING THE HINDI VERSION THERE OF

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : On behalf of Shri S.B. Chavan,

I beg to lay on the Table :

(1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the University Grants Commission for the year

1979-80, Annual Reports and Accounts of Aligarh Muslim University for the years 1978-79 and 1979-80, Annual Accounts of Banaras Hindu University for the year 1979-80, Annual Accounts of Delhi University for the year 1979-80, Annual Accounts of Jawaharlal Nehru University for the year 1979-80, Annual Reports and Accounts of North Eastern Hill University for the year 1979-80, Annual Report and Accounts of Visva Bharati for the year 1979-80 and Annual Accounts of University of Hyderabad for the year 1979-80 and Annual Reports for the year 1978-79 and Annual Reports for the years 1978-79 and 1979-80 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-2534/81.]

(2) (i) A copy of the Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1979-80.

[Placed in Library. See No. LT-2535/81]

REVIEWS AND ANNUAL REPORTS OF SPONGE IRON INDIA LTD., HYDARABAD AND METALLURGICAL AND ENGINEERING CONSULTANTS (INDIA) LTD. RANCHI FOR 1979-80 AND STATEMENTS FOR DELAY

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH) : O. beha 'i Shri Pranab
Mukherjee.

I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1979-80.

(ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2536/81.]

(b) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited Ranchi, for the year 1979-80.

(ii) Annual Report of the Metallurgical and Engineering Consultan.. (India) Limited, Ranchi for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (a) and (b) of item (1) above.

[Placed in Library. See No. LT-2537/81].

REVIEW AND ANNUAL REPORT OF HINDUSTAN ANTIBIOTICS LTD, PIMPRI, PUNE FOR 1979-80 WITH STATEMENT FOR DELAY AND A STATEMENT GIVING REASONS FOR NOT LAYING ANNUAL REPORTS OF M/s STANISTREET PHARMACEUTICALS LTD. WITHIN TIME

THE MINISTER OF PETROLEUM,
CHEMICALS AND FERTILIZERS
(SHRI P.C. SETHI) : I beg to lay
on the Table

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1979-80.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library. See No. LT-2538/81.]

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of Messrs Smith Stanistreet Pharmaceuticals Limited for periods ending 31st March, 1979 and 31st March, 1980 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-2539/81.]